

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**7. IA 769/2022 in C.P.(IB)/1765(MB)2018**

**CORAM:**

**SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)**  
**HON'BLE MEMBER (T) HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.03.2022**

**NAME OF PARTIES: Renu Kapoor And Ors Vs. Shailesh Verma And  
Ors**  
**IN THE MATTER OF**  
**Raj infrastructure Development (India) Pvt.Ltd**  
**V/s**  
**Lavasa Corporation Ltd.**

**APPEARANCE :**

**FOR HOME BUYERS** : Adv. Mr. Sumedh Raikar  
**FOR THE RESPONDENT** : Absent  
**FPR THE RP** : Adv. Ms. Kriti Kalyani

**Section: 60(5) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**IA-769/2022** – The Counsel appearing for R.1 i.e. Home Buyers waives service. Counsel for Applicant submits that he has served Respondent Nos. 2 to 4. The Counsel for Applicant is directed to file Affidavit of service. Heard Arguments of Counsel Mr. Shyam Kapadia for RP. List the matter on **01.04.2022** for further hearing Counsel Mr. Zal Andhyarujina in IA-2170/2019 and all other IAs on the next date. High on Board.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**

25.03.2022  
**AARTI**

**Sd/-**  
**JUSTICE P. N. DESHMUKH**  
**Member (Judicial)**